

**COURT-II**  
**(Appellate Jurisdiction)**

**Appeal No.151 of 2015**  
**And**  
**IA No.250 & 436 of 2015 & IA No.114 of 2016**

**Dated** : **30<sup>th</sup> March, 2016**  
**Present** : **Hon'ble Mr. Justice Surendra Kumar, Judicial Member**  
**Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:-**

**Bharatiya Nabhikiya Vidyut Nigam Ltd.** .... **Appellant(s)**  
**Versus**  
**Power Grid Corporation of India Ltd. & Ors.** .... **Respondent(s)**

Counsel for the Appellant(s) : Mr. E.R. Kumar  
Mr. Anurag and Mr. Abhinay  
Counsel for the Respondent(s) : Mr. M.G.Ramachandran  
Ms. Ranjitha Ramachandran for R-1  
Mr. S. Vallinayagam for R-5

**ORDER**

In this appeal being Appeal No.151 of 2015 & IA No. 114 of 2016, seeking impleadment of CERC to this appeal memo have been filed on behalf of the appellant submitted that since this is tariff appeal, impleadment of CERC is must. IA No. 114 of 2016 is hereby allowed and the impleadment of CERC, R-17 is to be added.

As per learned counsel for the appellant, the appeal memo has already been filed. The learned counsel for the appellant is directed to serve the only added Respondent No.-17 which is required to file counter affidavit/reply within 3 weeks from today and rejoinder submissions, if any, within two weeks thereafter.

Dasti services is permitted.

**Appeal No.168 of 2015 & IA No. 437 of 2015**

Since another Appeal being Appeal No.168 of 2015 & IA No. 437 of 2015 is listed today for hearing is arising out of the same impugned order as that of Appeal No.151 of 2015, post both the appeals for hearing on **18<sup>th</sup> July, 2016.**

**(T. Munikrishnaiah)**  
**Technical Member**  
pr/kt

**(Justice Surendra Kumar)**  
**Judicial Member**